

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1618/2018

M.A. No. 1828/2018

New Delhi, this the 24th day of April, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. Mohd. Nasir, aged 52 years,
S/o Shri Mohd. Matloob,
Working as Foreman Instructor (Elect.)
Kasturba Institute of Technology, Delhi
R/o Flat No.F-2, Block C-1/91, DLF,
Dilshad Extension-II, Shahadara, Delhi.

2. Raj Kumar, aged 53 years,
S/o Shri Panna Lal,
Working as Foreman Instructor (Elect.)
Ambedkar Institute of Technology, Delhi
R/o 42, ITI Staff Quarters, Sublite Colony,
New Delhi-14.

.. Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Govt. of NCT of Delhi through
The Chief Secretary,
Delhi Secretariat, Players Building,
I.P. Estate, New Delhi-2.

2. The Secretary,
(Technical Education),
Department of Training & Technical Education,
Govt. of NCT of Delhi,
Muni Maya Ram Marg,
Pitampura, Delhi-88.

3. The Principal,
Kasturba Institute of Technology,
Govt. of NCT of Delhi,
Muni Maya Ram Marg,
Pitampura, Delhi-88.

.. Respondents

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicants.

2. MA 1828/2018 filed for joining together is allowed.

3. The applicants, who are working as Foremen Instructor (Electrical) under the respondents, filed the O.A. seeking the following relief (s):

- “(i) That the Hon’ble Tribunal may graciously be pleased to pass an order declaring to the effect that the inaction of the respondents not considering the cases of the applicants for granting financial upgradation in the revised scale of Rs.8000-13500 w.e.f. 13.1.2004 as first financial upgradation and second financial upgradation on completion of 20 years of service under MACP scheme by way of extending the benefit of judgment dated 12.2.2016 in OA No. 1842/2013 passed by the Hon’ble Tribunal, Principal Bench, New Delhi, which is totally illegal, arbitrary against the rules and discriminatory in the eyes of law and consequently, pass an order directing the respondents to consider and to grant the revised scale of Rs.8000-13500 w.e.f. 13.1.2004 as first financial upgradation and Grade Pay of Rs.6600/- as a second financial upgradation on completion of 20 years of service under MACP scheme with all the consequential benefits, including difference of pay and allowances with arrears and interest.
- (ii) Any other relief which the Hon’ble Tribunal deem fit and proper may also be granted to the applicants.”

4. It is submitted that the applicants made number of representations, enclosed as Annexures A/1 and A/2 (colly.),

ventilating their grievances to the respondents. However, the respondents have not passed any orders thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexures A/1 and A/2 (colly.) representations of the applicants and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /